

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA
REGIONAL BENCH – COURT NO.2**

Excise Appeal No. 75688 of 2017

(Arising out of Order-in-Appeal No. 21-22/RAN-I/2016-17 dated 29.12.2016 passed by Commissioner of CGST & Central Excise, Ranchi.)

M/s. Khilari Cements Ltd.,
(Khilari Cement Works, Burmu Block,
P.O.- & P.S.- Khilari Ranchi-829205, Jharkhand)

...Appellant

VERSUS

Commissioner of CGST & Central Excise, Ranchi,
(Kendriya Rajaswa Bhawan, 5A, Main Road, Ranchi-834001.)

...Respondent

..
APPEARANCE :
None, for the Appellant
Shri D. Sue, Authorized Representative for the Respondent

CORAM:
HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)
HON'BLE MR. RAJEEV TANDON, MEMBER (TECHNICAL)

FINAL ORDER No...76614/2025

DATE OF HEARING : 23.06.2025
DATE OF DECISION : 23.06.2025

Per R. Muralidhar :

The Appellant have filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-
(R. Muralidhar)
Member (Judicial)

Sd/-
(Rajeev Tandon)
Member (Technical)

Tushar Kr.